

Seventeenth Loksabha

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Title: Regarding reported suicide of a doctor in Rajasthan.

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much, Chairman, Sir, for giving me this opportunity to raise a matter of national concern regarding the recent occurrence in the State of Rajasthan.

Sir, Rajasthan Police has registered an FIR against Dr. Archana Sharma, a gynaecologist, in connection with the death of a patient. The police registered the crime under Section 302 of IPC for committing murder, without conducting any inquiry. The police authorities violated the basic principles of criminal jurisprudence, and the judgements of the Supreme Court and the High Courts. The action of the police is illegal and unfair.

Dr. Archana Sharma committed suicide, and her suicide note reveals the fact. The cause of her death is an illegal act on the part of the police. Such acts will destroy the morale of the doctors dedicated to save the lives of the common people in the country.

HON. CHAIRPERSON: This matter was raised in the House earlier.

SHRI N. K. PREMACHANDRAN : Yes, it has already been raised, but I have a suggestion to make.

So, it is the duty of the nation to protect the interest and morale of the doctors. Hence, I urge upon the Government to initiate immediate action against those responsible for the death of Dr. Archana Sharma.

I urge upon the Government of India to come out with a strong legislation so as to deal with the situation where the medical fraternity is being attacked and is being insulted. Doctors and medical fraternity are being attacked like anything. So, a stringent legislation is highly essential to address the concerns of the medical fraternity. Therefore, I urge upon the Government of India to come out with a legislation to address this situation.